

*Symbols in Tamil Nadu
bye-election*

18 Hrs

There is an impression that if a tax is levied, it means that we are against that industry or occupation or that group of people. This is an erroneous idea, because even though people may be doing something worth-while, they would still have to contribute to helping those who are much worse off than they are.

It is strange that people are against taxes, at the same time, they want more to be done for different sections, for example, for the unemployed. The basic solution to this problem lies in expanded investments all along the line. Employment is a function of economic growth. Private investment on its own has failed to ignite the spark of growth in recent years, which is why, in this year's budget, we have purposely provided for nearly 20 per cent increase in public outlay, and have specially planned certain projects which would be biased towards the creation of employment opportunities. I do admit that this marks only a small beginning, and much has to be done before we can catch up with the backlog.

But we must have certain logic in our remarks. If we want more employment we must also accept the imperative need for additional resources. It is not easy to evolve a fiscal system which will, at all points of time, satisfy all sections of the community. But our objective in this year's budget was stated clearly—we must combine the fiscal imperatives of growth with the needs for the maximum social objective achievable in the short period. Also some amendments have been moved, which will make the fiscal proposals more rational and purposive. The proposals are now before the House; they do not represent all that we would like to do but what is possible in a given situation and in particular circumstances.

SHRI CHENGALRAYA NAIDU :
Why don't you withdraw the fertiliser tax?

SHRI J. N. HAZARIKA (Dibrugarh) :
May I ask a question? The export duty on tea was withdrawn and the excise duty on tea differs from zone to zone. There are five zones. But there is a little discrimination with regard to the rates of excise duty on tea. It is not only on loose tea but on quality tea. Therefore, certain zones will have to be competing internally with some difficulties, whereas the others will be

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getting more benefit. Will that discription be removed at the appropriate time?

MR. SPEAKER : There is a discussion coming on clause-by-clause consideration. At that time, these things may be asked. There is enough time for that. Now, the question is :

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 1970-71, be taken into consideration.”

The motion was adopted.

18.04½ hrs.

BUSINESS ADVISORY COMMITTEE

FORTY-NINTH REPORT

**THE MINISTER OF PARLIAMEN-
TARY, AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH) :**
I beg to present the Forty-ninth Report of the Business Advisory Committee.

18.05 hrs.

**STATEMENT RE. BYE-ELECTION IN
CHERAN MAHADEVI ASSEMBLY
CONSTITUENCY OF TAMIL NADU**

**THE MINISTER OF LAW AND
SOCIAL WELFARE (SHRI GOVINDA
MENON) :** Sir, I took sometime to get some information as to the question on which my friend Dr. Ram Subhag Singh wanted a statement. On a writ petition in the Madras High Court filed by Mr. Kakkana, the judge ordered the Election Commissioner:

“Not to issue directions to the Chief Electoral Officer or to the Returning Officer, Cheranmahadevi Assembly constituency, not to allot symbol of bullocks with yoke unless, meanwhile, the decision is taken under paragraph 15 of the notification issued under rule 5 of the Conduct of Election Rules made under the Representation of the People Act 43 of 1951.”

The Chief Election Commissioner is now going on with the judicial enquiry under para 15 of the notification issued under rule 5 of the Conduct of Election Rules. Since